

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2795
ANSWERED ON:19.12.2003
COMPUTERISATION OF HIGH COURT OF KERALA
V.S. SIVAKUMAR

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government propose to take any steps to provide financial assistance to the maximum extent possible for the project proposal of computerisation of Subordinate Judiciary and High Court of Kerala as proposed by the national Informatic Centre and duly recommended by the Government of Kerala; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.C.THOMAS)

(a) & (b) The High Court of Kerala has sent proposals which include, inter-alia, computerisation of High Courts and computerisation of courts in subordinate judiciary.

A proposal to computerise the city courts of the state capitals or the place where the High Courts are located is under examination. This will be a pilot project to begin with. There is no proposal to computerise other subordinate courts at present.